

- (iii) Monitoring and evaluation on the effectiveness and efficiency of national skill development efforts through appropriate reporting and communication mechanism.

In its 38th meeting, NCVT has approved to make it a statutory professional institution. Accordingly, Directorate General of Employment & Training (DGE & T) under Ministry of Labour & Employment has drafted "NCVT Bill, 2012" to grant statutory autonomous status to NCVT.

(c) and (d) Representations/comments from peoples' representatives, employees' organisations and Central Ministries have been received on the proposed "NCVT Bill, 2012", which are under consideration of the Government.

Revising Pension Under PF Scheme

†897. SHRI BHAGAT SINGH KOSHYARI :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :

- (a) whether employees retiring under Provident Fund (PF) scheme are given pension on a fixed rate;
- (b) if so, whether Government proposes to revise the pension to employees being given under PF scheme;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) The rate of pension payable to a pensioner depends on various factors like pensionable service, pensionable salary and age at the time of grant of pension.

(b) to (d) The Pension Implementation Committee, a sub committee of the Central Board of Trustees, Employees' Provident Fund [CBT (EPF)], has recommended that the minimum monthly pension under EPS, 1995 be increased to rs. 1000/- per month as an interim measure. The issue was placed for consideration of the CBT (EPF) in its 198th meeting held on 22.02.2012 wherein the Board decided to defer the discussion.

Legislation for an Industrial Relation Commission

898. SHRI RAMA CHANDRA KHUNTIA :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :

- (a) whether India has ratified all International Labour Organisation (ILO) core labour standard; and

† Original notice of the question was received in Hindi

(b) whether Government has any proposal to bring legislation for an Industrial Relation Commission as it is in Australia and other developed countries?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) Sir, we have ratified 4 ILO core conventions, namely, Forced Labour Convention (No. 29), Abolition of Forced Labour Convention (No. 105), Equal Remuneration Convention (No. 100) and Discrimination (Employment Occupation) Convention (No. 111). We have not ratified 4 ILO Core Conventions C-87 concerning Freedom of Association and Protection of the Right to Organise, C-98 concerning Right to Organise and Collective Bargaining, C-138 concerning Minimum Age and C-182 concerning Worst Forms of Child Labour.

(b) There is no proposal under consideration to bring legislation for an Industrial Relation Commission.

Pending Industrial Disputes Failure Reports

899. SHRI RAMA CHANDRA KHUNTIA :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :

(a) the State-wise total cases of industrial disputes failure reports given and total cases referred to Government for adjudication during last three years;

(b) whether it is a fact that thousands of failure reports are pending with Government for more than two years; and

(c) if so, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) The total number of Failure of Conciliation Reports on various industrial disputes received by the Ministry during the last three years and the number of cases referred for adjudication is indicated as under :

Year	No. of FOC Reports received	No. of cases referred for adjudication
2009	1750	941
2010	1915	965
2011	2004	1207

State-wise details of the FOCs received and referred for adjudication during 2009, 2010 and 2011 are given in Statement (*See below*).

(b) No, Sir.

(c) Does not arise.